LOK SABHA UNSTARRED QUESTION NO.2446

FOR ANSWER ON 01/08/2016

STAINLESS STEEL IMPORTS

2446. DR. GOKARAJU GANGA RAJU:

Will the Minister of STEEL be pleased to state:

- (a) whether the manufacturers and exporters of stainless steel utensils and cutlery are opposing the recent curbs imposed on the import of different types of substandard/cheap quality of stainless steel, as the move will result in a shortage of raw material and push up costs for the sector;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the manufacturers and exporters have also warned against closures of several firms in the sector due to non-viability of operations, thereby causing large scale unemployment in the country; and
- (d) if so, the details thereof along with the corrective steps taken/proposed to be taken by the Government to ensure availability of the required raw material domestically?

ANSWER

THE MINISTER OF STATE FOR STEEL

(SHRI VISHNU DEO SAI)

(a)to(d): The Government has received representations from The Tamilnadu Stainless Steel Merchants & Manufacturers Association, All India Stainless Steel Importers Association, & Metal and Stainless Steel Merchants Association highlighting various issues regarding the Stainless Steel Product (Quality Control) Order, 2016 inter-alia requesting for extension in date of implementation.

The Stainless Steel Products (Quality Control) Order, 2016 does not prohibit production, sale, distribution and import of stainless steel sheet products. It only warrants that the products must bear the standard mark of BIS for which the producers in India and abroad are required to obtain license from the BIS. However, production, sale & distribution of seconds and defective product is prohibited for protecting the interest of the stainless steel industry in the country.

The Order which was published on 10th June, 2016 will come into force after 3 months from the date of publication i.e. with effect from 10th September, 2016.
